**CENTRAL ELECTRICITY REGULATORY COMMISSION**
**NEW DELHI**

**Petition No. 111/MP/2024**

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| Subject | : | Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022. |
| Petitioners | : | ReNew Solar Power Pvt. Ltd. & Anr. |
| Respondents | : | Central Transmission Utility of India Ltd. (CTUIL) & Ors. |

**Petition No. 112/MP/2024**

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|---|---|---|
| Subject | : | Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022. |
| Petitioner | : | ReNew Surya Ojas Pvt. Ltd. |
| Respondents | : | Central Transmission Utility of India Ltd & Ors. |

**Petition No. 15/RP/2024 along with IA No. 97/2024**

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| Subject | : | Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No. 111/MP/2024. |
| Petitioners | : | ReNew Solar Power Pvt. Ltd. and Anr. |
| Respondents | : | Central Transmission Utility of India Ltd & Ors. |

**Petition No. 16/RP/2024 along with IA No. 47/2024**

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| Subject | : | Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No. 112/MP/2024. |

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| Petitioner | : | ReNew Surya Ojas Pvt. Ltd. |
| Respondents | : | Central Transmission Utility of India Ltd & Ors. |
| Date of Hearing | : | **25.8.2026** |
| Coram | : | Shri Jishnu Barua, Chairperson<br>Shri Ramesh Babu V., Member<br>Shri Harish Dudani, Member<br>Shri Ravinder Singh Dhillon, Member |
| Parties Present | : | Shri Girik Bhalla, Advocate, ReNew<br>Ms. Sai Snigdha Nittala, Advocate, ReNew<br>Ms. Ranjitha Ramachandran, Advocate, CTUIL<br>Shri Aneesh Bajaj, Advocate, CTUIL |

## Record of Proceedings

At the outset, learned counsel for the Petitioners sought an adjournment due to the unavailability of the arguing counsel and requested that the matter be listed after two weeks. The learned counsel for the Respondent, CTUIL, also did not oppose the said request. Accordingly, the matter was adjourned.

2. The Petitions will be listed for the hearing on **15.10.2026**.

**By order of the Commission**
**Sd/-**
**(T.D. Pant)**
**Joint Chief (Law)**